

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.3921/2016  
M.A.No.3810/2017

Wednesday, this the 16<sup>th</sup> day of May 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

17685 A Gp Capt A K Anand (Retd.)  
s/o Shri B B Anand, aged about 62 years  
r/o B-203, Krishna Garden Apartment  
Plot No.10, Sector 19 B  
Dwarka, New Delhi – 110 075 (Group A)

..Applicant

(Mr. Amit Kumar, Advocate for Brig (Retd.) Anil Srivastava, Advocate)

Versus

1. Union of India through the Secretary  
Ministry of Defence  
South Block, DHQ PO  
New Delhi – 110 011
2. The Chief of Army Staff  
Through Adjutant General  
Integrated HQ of Ministry of Defence  
(Army), South Block  
DHQ PO, New Delhi – 110 011
3. GOC-IN-C  
HQs Western Command (ECHS)  
PIN 908543 C/o 56 APO
4. Station Commander  
Station HQ ECHS Cell  
Delhi Cantt. 110 010

..Respondents

(Mr. Hanu Bhasker, Advocate)

**O R D E R (ORAL)**

**Mr. K N Shrivastava:**

The applicant has filed M.A. No.3180/2017 to withdraw O.A. No.3921/2016. At the very outset, learned proxy counsel for applicant

submits that reliefs claimed in the O.A. have been granted by the respondents, and as such the O.A. has become infructuous.

2. M.A. is accordingly disposed of. Consequently, the O.A is dismissed as having become infructuous.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Dinesh Gupta )**  
**Chairman**

**May 16, 2018**  
/sunil/